Measures for Reforms to Debenture Trustees Regulations including towards Ease of Doing Business

1. Objective

- 1.1. This Board Memorandum proposes amendments to the SEBI (Issue and Listing of Non-convertible Securities) Regulations, 2021 ("NCS Regulations"), SEBI (Debenture Trustees) Regulations, 1993 ("DT Regulations") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2014 ("LODR Regulations") to introduce measures for Ease of Doing Business ("EoDB") for DTs.
- 1.2. This Board Memorandum also proposes to apprise the Board of the guidelines to be issued by SEBI by way of circulars to give effect to EoDB measures for DTs.

2. Background

- 2.1. The Hon'ble Finance Minister in the budget announcements for FY 2023-24, interalia, made an announcement to simplify, ease and reduce cost of compliance for participants in the financial sector through a consultative approach.
- 2.2. Further, in order to promote the EoDB and reduce the compliance burden, SEBI vide Press Release dated October 04, 2023 had also sought comments from the public on various SEBI Regulations.
- 2.3. To improve ease of doing business related to activities of DTs, a working group was constituted by SEBI to examine and give recommendations on EoDB measures including on the comments received from public and regulated entities.
- 2.4. The recommendations of the working group on EoDB ("Working Group") were placed before the Corporate Bonds and Securitisation Advisory Committee ("CoBoSAC") and based on the recommendations of CoBoSAC and subsequent deliberations, SEBI issued a consultation paper titled "Consultation Paper on Measures for Reforms to Debenture Trustees Regulations including towards Ease

of Doing Business" seeking comments / views / suggestions from the public on the measures. The recommendations of the CoBoSAC along with public feedback have been considered for the proposals made to the Board.

3. Consultation

3.1. A total of 17 entities responded to the consultation paper with their views/ inputs/ suggestions. The respondents include Department of Economic Affairs, market participants, debenture trustees, law firms, practicing company secretaries and investors. The respondents are broadly in agreement with the proposed measures and a summary of the respondents agreeing / partially agreeing / disagreeing to the proposals made in the consultation paper is as under:

Propos			in number (and in %)			
al	Proposal Description	Agree	Partially	Disagree	Total	
No.		Agree	Agree	Disagree	Count	
	Whether the proposal to hive off the					
	DT activities, other than those	2	2	6	10	
1.1	regulated by any Financial Sector	۷	2	0	10	
1.1	Regulator or any authority as may be	(200/)	(20%)	(60%)	(1000/)	
	specified by SEBI, to a separate legal	(20%)	(2076)		(100%)	
	entity is appropriate and adequate?					
	Whether the sunset period of 1 year,					
	beyond which the hived-off entity	2	2	2	6	
1.2	shall not use the brand or corporate					
	name of the regulated entity, is	(33%)	(34%)	(33%)	(100%)	
	appropriate and adequate?					
	Whether the proposed amendments	2	0	3	5	
1.3	for instituting Activity Based	۷	O	5	3	
	Regulation for DTs are appropriate	(40%)	(0%)	(000()	(100%)	
	and adequate?	(4 0%)	(U70)	(60%)	(100%)	

al				-)
ω.	Proposal Description	Agree	Partially	D:	Total
No.			Agree	Disagree	Count
\	Whether the proposal for				
a	aggregating debenture holders	3	6	4	13
2.1	across ISINs for voting and decisions	3	O	4	13
	in case of shared security interest on	(220/)	(460/)	(210/)	(100%)
F	pari-passu basis appropriate and	(23%)	(46%)	(31%)	(100%)
6	adequate?				
\	Whether the proposal being made				
6	applicable on prospective basis and				
	choice being given in case of				
	outstanding issuances to the	2	6	3	11
2.2	debenture holders to choose the				
r	method to be followed for reckoning	(18%)	(55%)	(27%)	(100%)
	of default and decisions to be taken				
t	thereof, is appropriate and				
6	adequate?				
\	Whether the insertion of definition of	4	5	4	13
2.3	cross default' in the LODR	4	5	4	13
2.3 	Regulations is appropriate and	(31%)	(38%)	(31%)	(100%)
6	adequate?	(3170)	(30 /0)	(3176)	(100%)
\	Whether the proposal to insert a new				
8	section/ Regulation 15A captioned				
	'Rights of DTs exercisable to aid in	6	4	0	10
3.1	performance of their duties,	O	4	0	10
3.1	obligations, roles & responsibilities'	(600/)	(400/)	(0%)	(1009/)
i	including the specified provisions in	(60%)	(40%)	(0%)	(100%)
t	the DT Regulations, is appropriate				
a	and adequate?				

Propos			in number	(and in %)
al	Proposal Description		Partially	D:	Total
No.			Agree	Disagree	Count
	Whether the mandate on the				
	depositories and stock exchanges to	0	4		0
3.2	share the specific information with	8	1	0	9
3.2	the DTs, including the specified	(000/)	(440/)	(00()	(4000()
	timeline, is appropriate and	(89%)	(11%)	(0%)	(100%)
	adequate?				
	Whether the proposal to replace the				
	phrase 'promptly' with 'unless				
	otherwise specified, as soon as	8	0	0	8
3.3	reasonably possible and in any case		U	U	0
3.3	not later than twenty-four hours from	(100	(00/)	(0%)	(100%)
	the occurrence of the event or	%)	(0%)	(0%)	(100%)
	information', appropriate and				
	adequate?				
	Whether the timeline for submission	6	2	1	9
3.4	of information by Issuers to the DTs			'	9
3.4	as specified is appropriate and	(67%)	(22%)	(11%)	(100%)
	adequate?	(01 /0)	(22 /0)	(1176)	(10070)
	Whether the proposal to explicitly				
	specify the list of expenses for which	8	3	0	11
4.1	the DT can be reimbursed from the				
	Recovery Expense Fund (REF) is	(73%)	(27%)	(0%)	(100%)
	appropriate and adequate?				
	Whether the proposal for intimation				
	to the debenture holders, instead of	6	2	0	8
4.2	obtaining prior approval, in case of				
	an identified list of expenses	(75%)	(25%)	(0%)	(100%)
	appropriate and adequate?				

Propos			in number	(and in %)
al	Proposal Description		Partially	Diagram	Total
No.		Agree	Agree	Disagree	Count
	Whether the proposal of obtaining				
	prior approval, in case of other				
	activity (other than those explicitly	7	1	1	9
4.3	mentioned) towards enforcement/				
	legal proceedings (excluding unpaid	(78%)	(11%)	(11%)	(100%)
	remuneration of the DT by the				
	issuer), appropriate and adequate?				
	Whether the proposal of updating the	8	0	0	8
4.4	debenture holders regarding the		U		0
4.4	utilization of REF on a periodic basis	(100	(00/)	(00/)	(100%)
	appropriate and adequate?	%)	(0%)	(0%)	(100%)
	Whether the proposal for submission				
	of an independent auditor's				
	certificate by the DTs to the Stock	6	1	2	9
4.5	Exchange regarding the expenses				
	incurred and its verification, before	(67%)	(11%)	(22%)	(100%)
	reimbursement from the REF				
	appropriate and adequate?				
	While multiple model Debenture				
	Trust Deeds (DTDs) may be				
	published by SEBI in consultation	5	2	7	14
5.1	with ISF, whether the current				
	proposal of providing a model DTD	(36%)	(14%)	(50%)	(100%)
	having four parts - Part A to Part D,				
	is appropriate and adequate?				
	Whether the proposal that the model	5	2	6	13
5.2	DTD may be deviated from, provided				
	that a key summary sheet capturing	(38%)	(16%)	(46%)	(100%)

Propos		in number (and in %))
al	Proposal Description	Agree	Partially	Disagree	Total
No.		Agree	Agree	Disagree	Count
	the deviations along with rationale is				
	included in the GID/ KID/ Shelf				
	Prospectus, is appropriate and				
	adequate?				
	Whether the amendment to				
	Regulation 18(4) of NCS Regulations	8	3	2	13
5.3	and Regulation 14 of the DT				
	Regulations is appropriate and	(61%)	(23%)	(16%)	(100%)
	adequate?				

3.2. The suggestions received from Working Group, CoBoSAC recommendations on the same, feedback received pursuant to public consultation and views of SEBI thereon are summarized at Annexure A. The reference to relevant table of Annexure A has been made in the proposals mentioned in subsequent paras.

4. Specifying Activity Based Regulation for DTs (Table No. 1)

4.1. Extant Regulatory Provision

4.1.1. Regulation 13A of DT Regulations provides for scenarios in which a SEBIregistered DT cannot be appointed as a DT to an issuance. The DT Regulations do not explicitly provide restrictions for carrying out any other activities/ services by the DTs.

4.2. Rationale for proposed change

4.2.1. DT Regulations have been notified by SEBI in order to regulate trusteeship activities being carried out by DTs, as required under various SEBI

Regulations. However, based on the data obtained from top five active DTs for FY 2022-23 and FY 2023-24, it is observed that DTs are also undertaking significant amount of other activities, that do not fall under the purview of SEBI, as given in the table below:

Type of Business Activity/ services being provided by DTs	Total revenue (INR crores)	% of total revenue
Activities under SEBI purview (Listed NCDs, AIF Trustee, REIT/ InvIT Trustee)	170.14	29.66
Trusteeship activities under purview of other regulators (Securitisation trustee, security trustee, public deposit trustee)	205.64	35.85
Trusteeship Services (Share pledge, escrow agent, facility agent, Monitoring Agent, etc.) and Trustee for unlisted NCDs not appearing to be regulated or under any other authority	163.52	28.51
Others	34.31	5.98
Total	573.61	100.00

- 4.2.2. The revenue received for activities falling under the purview of SEBI aggregates to approximately only 30% of the total revenue of the trustee business. Thus, a significant amount of commercial relationship of the trustees is associated with issuer company in terms of providing other forms of businesses, which are outside the purview of SEBI, and accordingly where SEBI is not able to deal with the grievances of investors/ other stakeholders or issues as may arise from such activities.
- 4.2.3. While, it is observed that some of the DT activities fall under the purview of other Financial Sector Regulator/ authority, there are some of the activities where it is not clear as to which authority is regulating the same. Hence, DT activities which are not under the purview of SEBI and any other Financial

Sector Regulator/ Authority may pose regulatory and systemic risks in the market.

4.3. Proposal

- 4.3.1. It is proposed to amend DT Regulations to specify the following:
 - 4.3.1.1. The DTs shall not carry out any activity other than the trusteeship activities of securities that are listed or proposed to be listed on a stock exchange recognized by the Board. However, the DTs, which are a regulated entity under purview of Financial Sector Regulator/ Authority (other than SEBI), may continue to carry out activities under the purview of such Financial Sector Regulator/ Authority or activities notified by SEBI, under the guidelines of the Financial Sector Regulator/ Authority as may be specified from time to time. Further, DTs which are not a regulated entity under purview of Financial Sector Regulator/ Authority (other than SEBI) can carry out activities under the purview of any Financial Sector Regulator/ Authority or activities notified by SEBI, only under express guidelines of a Financial Sector Regulator/ Authority specifically issued towards such ends. Additionally, grievances related to such activities, not falling under the purview of SEBI, shall also come under the jurisdiction of the respective Financial Sector Regulator/ Authority. SEBI-registered DTs, while undertaking activities other than SEBI-regulated activities, should not project themselves as SEBIregulated DTs and explicitly specify the regulator/ authority under whose purview such activities are being undertaken.
 - 4.3.1.2. All the other activities being undertaken by DTs, not falling under the purview of any Financial Sector Regulator or any authority as may be specified by SEBI or which require issuance of express guidelines of a Financial Sector Regulator/ Authority when such guidelines have not been issued, need to be hived off to a separate legal entity within a period of 1 year from the date of notification. The hived-off legal entity

shall not use the brand or corporate name of the regulated entity beyond a sunset period of 1 year from the date of creation of the such legal entity. The regulated entity, undertaking DT activities, may share resources (people, infrastructure, IT, safekeeping facilities, etc.) with the hived-off entity, while segregating legal liability.

- 4.3.1.3. Entities that do not propose to undertake SEBI-regulated activities need not seek registration.
- 4.3.1.4. This measure shall also assist the DT which are inactive, or continuing their registration only on account of any residual role as a trustee which may be under the domain of other financial sector regulators or which may be in the unregulated domain.
- 5. Definition of "cross-default" and aggregation of debenture holders across ISINs for voting and decisions in case of shared security interests (Table No. 2)

5.1. Extant Regulatory Provision

- 5.1.1. Currently, the DTD deals with the scenario of "cross default", i.e. default by the issuer on another debt security. The term "cross-default" is not defined in the LODR Regulations.
- 5.1.2. Further, any default by the issuer is considered as an ISIN level default, irrespective of whether the debt securities are issued under a single offer document or more than one offer document.
- 5.1.3. Regulation 17(2) of the SEBI (Issue and Listing of Non-Convertible Securities)
 Regulations, 2021 ("NCS Regulations") reads as under:
 - "(2) Any default committed by the issuer shall be reckoned at the International Securities Identification Number level notwithstanding the debt securities and/or non-convertible redeemable preference shares being issued under different offer documents."

5.1.4. Further, Clause 1.2 of Chapter X on "Breach of Covenants, Default and Remedies" in the Master Circular for DTs dated May 16, 2024 ("Master Circular for DTs") reads as under:

"In the manner of calling 'event of default', due to the presence of multiple ISINs which may have been issued under the same offer document or a single ISIN which may have been split across multiple offer documents it is clarified that 'event of default' shall be reckoned at the ISIN level, as all terms and conditions of issuance of security are same under a single ISIN even though it might have been issued under multiple offer documents."

5.2. Recommendation of Working Group (WG) and proposal in Consultation paper

- 5.2.1. Currently, DTs face difficulties in obtaining requisite approvals in cases where there is shared security interest and where the default is not triggered across ISINs.
- 5.2.2. In this regard, the WG observed the following based on the cross-default clauses in certain DTDs:
 - 5.2.2.1. Default in one ISIN triggers the default in all the ISINs under a single offer document;
 - 5.2.2.2. Default in one ISIN triggers the default in all the ISINs issued by a single issuer;
 - 5.2.2.3. Defaults in the case when two charges (pari-passu or senior/ subordinate) are created on a single asset, wherein decision of debenture holders of one ISIN with respect to the security creation/ enforcement affects the other debenture holders of other ISIN.
- 5.2.3. The WG recommended that where the security interest is shared across multiple ISINs or there are shared rights, decisions and voting shall be done across all such ISIN-holders.

- 5.2.4. It was observed that wherever security interests are shared across ISINs, most of the security interests are shared on pari-passu basis. Accordingly, it was proposed in consultation paper that in cases where the security interest is shared across multiple ISINs on pari-passu basis, decisions and voting can be aggregated across all such ISIN-holders and, in case there are multiple debenture trustees involved, they can coordinate amongst each other for the voting and decision to be taken thereof. Otherwise, since all the terms and conditions are same at the ISIN level and same is pari-passu, the reckoning of the event of default and the voting and decisions thereafter shall continue to be done at the ISIN level.
- 5.2.5. However, certain disagreements received as part of the public consultation stated as under:
 - 5.2.5.1. The proposal of bringing voters across ISINs subjects the bond holders of one ISIN to decisions of bond holders of other ISINs. Further, due to lack of inter creditor agreements as a norm, lenders having same shared security would be able to exercise their rights whilst bond holders wouldn't be able to.
 - 5.2.5.2. The proposal may also possibly increase the timeline for enforcement.
 - 5.2.5.3. Mandating a definition of cross default that is limited to the listed debt market, would reduce the flexibility of the debenture holders.

5.3. Proposal

- 5.3.1. In view of the merit in the disagreements, it is proposed to continue with the present provisions of voting at ISIN level and not define cross-default explicitly in the regulations.
- 6. Insertion of provisions in DT Regulations specifying Rights of DTs exercisable to aid in performance of their fiduciary duties, obligations, roles &

responsibilities and corresponding obligations on the issuer under LODR Regulations to enable timely fulfilment of duties by DTs (Table No. 3)

6.1. Extant Regulatory Provision

6.1.1. Currently, there is no distinct provision available in the DT Regulations specifically as "Rights of DTs exercisable to aid in performance of their duties, obligations, roles & responsibilities". Instead Regulation 15 of DT Regulations have provisions ranging from 15(1)(a) to 15(7) under the head "Duties of DTs", which are in the nature of the rights to be exercised by the DTs.

For example, Regulation 15(5) which inter-alia reads as under:

"A debenture trustee may inspect books of account, records, registers of the body corporate and the trust property to the extent necessary for discharging its obligations."

- 6.1.2. Regulation 56 (1) of the LODR Regulations mentions the list of information/documents that the listed entity shall forward to the DTs promptly.
- 6.1.3. Regulation 30 (6) of the LODR Regulations reads as under:
 - "The listed entity shall first disclose to the stock exchange(s) all events or information which are material in terms of the provisions of this regulation as soon as reasonably possible and in any case not later than the following:
 - (i)thirty minutes from the closure of the meeting of the board of directors in which the decision pertaining to the event or information has been taken;
 - (ii) twelve hours from the occurrence of the event or information, in case the event or information is emanating from within the listed entity;
 - (iii) twenty four hours from the occurrence of the event or information, in case the event or information is not emanating from within the listed entity:

Provided that disclosure with respect to events for which timelines have been specified in Part A of Schedule III shall be made within such timelines:

Provided further that in case the disclosure is mad after the timelines specified under this regulation, the listed entity shall, along with such disclosure provide the explanation for the delay."

6.1.4. Regulation 56(2) of LODR Regulations reads as under:

"The listed entity shall forward to the debenture trustee any such information sought and provide access to relevant books of accounts as required by the debenture trustee."

6.2. Recommendation of Working Group and Rationale

- 6.2.1. On account of the absence of distinct provisions in the DT Regulations with regard to "Rights of DTs exercisable to aid in performance of their duties, obligations, roles and responsibilities", the WG had recommended to omit certain provisions of Regulation 15 and insert them under the distinct head "Rights of the DTs" inter-alia providing the DT the right to call for information from the issuer and right to be reimbursed from the Recovery Expense Fund (REF) towards expenses incurred for enforcement of the security.
- 6.2.2. Further, the WG also mentioned regarding certain compliance obligations, especially in terms of the timeline for compliance by the issuers, which have been bestowed upon the DTs; however, corresponding responsibility, in respect of such provisions, has not been explicitly established for the Issuers. Hence, the WG recommended alignment of the post-issue related duties of DTs with Regulation 30 and Regulation 56 of LODR Regulations such that the responsibility of submitting the documents and intimations falls primarily on the issuer. The same would further enforce the present obligations on the part of the issuer to provide the requisite documentation to DTs in a timely manner thereby enabling the DTs to perform their functions efficiently. Such change will also enable the DTs to keep a track of the status of compliances by the issuer and would also be in the interest of the debenture holders.

6.3. **Proposal**

- 6.3.1. It is proposed to omit Regulation 15(5) and introduce a specific section "Rights of DTs exercisable to aid in performance of their duties, obligations, roles & responsibilities" inter-alia providing the DT the right to call for information from the issuer and right to be reimbursed from the REF towards expenses incurred for enforcement of the security up to the pre-specified limit specified by SEBI, of 0.01% of issue size subject to maximum of Rs. 25 lakhs.
- 6.3.2. It is also proposed that Regulation 56(1) of LODR Regulations may be modified to the extent that the phrase "promptly" may be replaced with 'unless otherwise specified, as soon as reasonably possible and in any case not later than twenty-four hours from the occurrence of the event or information' (taking cue from Regulation 30(6) for events that are external to the entity in case of equity issuances).
- 6.3.3. Additionally, it is proposed that in respect of four provisions, corresponding timeline for compliance with the obligation may be mandated on the issuer by way of circular in order to bring clarity. The same is placed at Annexure C and is for information of the Board.

7. Modifications to the manner of utilisation of REF (Table No. 4)

7.1. Extant Regulatory Provision

- 7.1.1. Currently, DT Regulations and Circulars issued thereunder provide for utilization of REF towards actions in respect of enforcement/ legal proceedings in relation to the debt securities.
- 7.1.2. With regard to the manner of utilization of the Recovery Expense Fund, Clause 2.1 of Chapter IV of the Master Circular for DTs on REF specifies as under:
 - "In the event of default, the Debenture Trustee/ Lead Debenture Trustee shall obtain the consent of holders of debt securities for enforcement/ legal proceedings and shall inform the same to the Designated Stock Exchange. The

Designated Stock Exchange shall release the amount lying in the REF to the Debenture Trustee/ Lead Debenture Trustee within five working days of receipt of such intimation."

7.1.3. Clause 2.3 of Chapter IV of Master Circular for DTs on REF specifies as under:
"The Debenture Trustee shall keep a proper account of all expenses incurred out of the funds received from REF towards Legal expenses, cost for hosting meetings etc. towards enforcement/ legal proceedings in relation to the Debt securities."

7.2. Recommendation of Working Group and Rationale

- 7.2.1. As per the Master Circular for DTs, REF is a fund created in order to enable the DT to take prompt action for enforcement/ legal proceedings in case of 'default' in listed debt securities. While the clause 2.3 specifies the broad purpose of REF, it does not explicitly specify the list of purposes for which REF can be utilized and hence, the DTs face certain difficulties in obtaining consent as well as reimbursement from REF.
- 7.2.2. The WG had recommended that the list of expenses to be incurred from REF may include (but not be limited to) obtaining various consents from debenture holders, voting process, holding of meetings of debenture holders, filing applications, legal fees, appointment of consultants in respect of enforcement/legal proceedings in the event of default, unpaid fees/remuneration of DT above three months, etc.
- 7.2.3. Further, the WG recommended that instead of receiving prior approval from the debenture holders, an intimation through mail/ upload on the website proposing for withdrawal from REF may be given to the debenture holders.

7.3. Proposal

7.3.1. It is proposed to explicitly add 'obtaining various consents from debenture holders', 'voting process', 'filing court applications', 'legal fees', 'expenses for

- asset recovery services' and 'appointment of consultants in respect of enforcement/ legal proceedings in the event of default' to the list of expenses to be reimbursed from REF.
- 7.3.2. Intimation to the debenture holders, instead of obtaining prior approval, may be considered for the list of expenses explicitly being specified as above. Further, in case there is any other activity (other than those explicitly mentioned) towards enforcement/ legal proceedings (excluding unpaid remuneration of the DT by the issuer) for which expense needs to be incurred by DTs, then approval of debenture holders (including e-voting) should be obtained in such cases before obtaining reimbursement from the REF. The DTs shall on annual basis update the debenture holders regarding the audited utilization of such funds. The Debenture Trustee shall also submit an independent auditor's certificate regarding the expense incurred to the Stock Exchange, which shall be verified by the Stock Exchange before release of the amount from the REF to the DT.
- 7.3.3. The above changes shall be made to the Chapter IV of the Master Circular for DTs and the same is placed at Annexure D for information of the Board.

8. Standardisation of Debenture Trust Deed (DTD) (Table No. 5)

8.1. Extant Regulatory Provision

- 8.1.1. Regulation 18(4) of NCS Regulations and Regulation 14 of the DT Regulations reads as under:
 - "Every debenture trustee shall amongst other matters, accept the trust deeds which shall contain the matters as specified in section 71 of Companies Act, 2013 and Form No.SH.12 specified under the Companies (Share Capital and Debentures) Rules, 2014. Such trust deed shall consist of two parts:
 - a. Part A containing statutory/standard information pertaining to the debt issue;
 - b. Part B containing details specific to the particular debt issue."

8.2. Rationale for proposed change

- 8.2.1. While Regulation 18(4) of NCS Regulations and Regulation 14 of DT regulations specify the broader principles of DTD, it does not prescribe any standard draft of DTD to be adopted by the issuers. In view of the above, the DTDs have been observed to have very different contractual terms and approaches towards documentation that varies from issuance to issuance.
- 8.2.2. In view of the above, an Industry Body Industry Standards Forum Debt (ISF-Debt), for the purpose of standardization in the contents and format of the DTD, was formed to provide model DTDs in line with the matters specified in the SEBI Regulations, Section 71 of the Companies Act, 2013 and Form No. SH.12 specified under the Companies (Share Capital and Debentures) Rules, 2014. It was envisaged to have multiple model DTDs, including those that serve secured/ unsecured debentures, different types of issuers (financial/manufacturing /infrastructure/ business trusts, etc.) or different nature of issuances (investment grade or non-investment grade), etc. These standardized formats of DTDs would act as reference points for the Issuers and the DTs.
- 8.2.3. ISF-Debt has provided four model DTDs (broadly divided into four parts Part A to Part D), dividing the same into four categories - secured public issue, unsecured public issue, secured privately placed issue and unsecured privately placed issue.

8.3. Proposal

8.3.1. It is proposed to amend Regulation 18(4) of NCS Regulations and Regulation 14 of the DT Regulations in order to enable SEBI to provide the formats for model DTDs. The model DTDs shall be specified by way of circular. The model DTD specified by way of circulars may be deviated from, provided that a key summary sheet, capturing the deviations along with the rationale for the same,

is provided by the issuer in the General Information Document (GID)/ Key Information Document (KID) or Shelf Prospectus.

9. Proposal to the Board:

- 9.1. The Board is requested to
 - 9.1.1. consider and approve the proposals as detailed under sub-para no. 3 of para no's 4, 5, 6 and 8 above and the consequent draft amendment notifications placed at Annexure B;
 - 9.1.2. authorize the Chairperson to make consequential and incidental changes and take necessary steps to give effect to the decisions of the Board.

Annexure – A

Table 1: Specifying Activity Based Regulation for DTs (Para 4 of board memorandum)

S.	Proposal in Consultation	Summary of Public	SEBI views	Revised Proposal, if	CoBoSAC
No	Paper	Comments not in		applicable	views
		support of the proposal/			
		Additional Suggestions			
1.	Specifying Activity Based	The proposal of hiving off	The suggestion may	1. The DT activities, other	CoBoSAC is
	Regulation for DTs	DT activities in to separate	not be accepted as a	than those regulated by	broadly in
		entity should be decided on	case-to-case basis	any Financial Sector	agreement with
	Proposal:	case-to-case basis	approach is neither	Regulator or any authority	the revised
	1. The DT activities, other	depending upon the size	feasible nor efficient	as may be specified by	proposal and
	than those regulated by	volume turnover of the	for the market.	SEBI, need to be hived off	mentioned to
	any Financial Sector	respective DT since the	However, cases of	to a separate legal entity	go ahead with
	Regulator or any authority	said proposal for small and	entities facing	within a period of 1 year	the proposal,
	as may be specified by	mid-sized DTs will cause	difficulties (beyond	from the date of	whilst
	SEBI, need to be hived off	serious administrative and	their control) for hiving	notification. Cases of	continuing to
	to a separate legal entity.	financial challenges and	off, can be examined	entities facing difficulties	engage with
	Further, the hived off	hardships as the human	on a case-to-case	(beyond their control) for	RBI for it to
	entity shall not use the	resources software office	basis and provided	hiving off, can be	determine how
	brand or corporate name	space infrastructure legal	time for a further	examined on a case-to-	it would want to
	of the regulated entity	compliances are not	period of 6 months to	case basis for a further	regulate
	beyond a sunset period of	usually bifurcated or		period of 6 months.	activities of

1 year. The hived off	demarcated for regulated	complete the hiving	Further, the hived off entity	DTs that are
entity, however, may	or unregulated business or	off.	shall not use the brand or	within RBI
share resources with the	services.		corporate name of the	domain and
DT while segregating			regulated entity beyond a	that substantial
legal liability. The DTs			sunset period of 1 year.	number of DTs
may continue to carry out			The hived off entity,	are banks or
activities under the			however, may share	subsidiaries/
purview of any Financial			resources with the DT	affiliates of
Sector Regulator/	Since unregulated activities	The concern	while segregating legal	banks.
Authority or activities	of DTs are less than 20%,	emanates from the	liability. The DTs may	
notified by SEBI, provided	need not be hived-off. Most	nature of such	continue to carry out	<u>Final</u>
that the guidelines for	of such unregulated	activities and not	activities under the	Proposal:
· ·	activities are	mainly the volume of		
such activities have been	supplementary to debt	such activities.	purview of any Financial	Instead of
stipulated by the	market & hiving-off those,	Further, except legal	Sector Regulator/	examining
respective Financial		, ,	Authority or activities	entities on a
Sector	may pose several	liability, sharing of	notified by SEBI, provided	case-to case
Regulator/Authority.	implementation problems	resources (people,	that the guidelines for such	basis for
Additionally, grievances	and also affect investors.	infrastructure, IT,	activities have been	hiving off, it is
related to such activities,	Rather than hiving off to a	safekeeping facilities,	stipulated by the	proposed that
not falling under the	separate entity, SEBI-	etc.) is being allowed.	respective Financial	the hived off
purview of SEBI, shall	registered DTs should be	Hence, there is no	Sector Regulator/	legal entity
also come under the	permitted to continue	increase in the cost of	Authority. Additionally,	shall be
alog define under the	offering these unregulated	operations. Further,	reactionly: reactionally,	- C.i.a.i
	1			

jurisdiction of the	services, with a disclaimer	hiving off unregulated	grievances related to such	allowed to use
concerned financial sector	that these services are not	activities would not in	activities, not falling under	the brand or
regulator/ authority.	regulated by SEBI and that	any way lead to	the purview of SEBI, shall	corporate
2. SEBI-registered DTs,	mechanisms like SCORES	increase in cost of	also come under the	name of the
undertaking activities	and ODR will not be	compliance burden.	jurisdiction of the	regulated
other than SEBI-regulated	available to investors.	They merely have to	concerned financial sector	entity for a
activities, should not	The practical challenges	enter into contractual	regulator/ authority.	period of 1
project themselves as	and compliance burden of	agreements for	2. SEBI-registered DTs,	year from the
SEBI-regulated DTs and	implementing the proposal	sharing of resources	undertaking activities other	date of
explicitly specify the	to transfer DT activities,	and other roles and	than SEBI-regulated	creation of the
regulator/ authority under	except those regulated by a	responsibilities.	activities, should not	hived-off
whose purview such	Financial Sector Regulator,		project themselves as	entity.
activities are undertaken	to a separate legal entity		SEBI-regulated DTs and	Rest of the
and do so in adherence to	need to be examined		explicitly specify the	proposal
the rules or regulations or	Restricting use of	It may be noted that a	regulator/ authority under	remains
guidelines issued by such	proprietary brand would	sunset period has	whose purview such	similar along
regulator/authority.	nullify the substantial	been envisaged for	activities are undertaken	the lines of
3. Further, Trustees that do	goodwill and reputation	the transition and to	and do so in adherence to	CRA
not propose to undertake	established in both	build the investor	the rules or regulations or	Regulations.
SEBI-regulated activities	regulated as well as	confidence for the	guidelines issued by such	
need not seek registration	unregulated services. The	hived-off entity. In	regulator/authority.	
with SEBI.	same will not ensure	view of the fiduciary		
		1		

	investor confidence on	nature of the 3. Further, Trustees that do
Rationale: In order to	such entity which shall act	debenture trustee, it not propose to undertake
institute Activity-based	as Trustee for unregulated	may not be SEBI-regulated activities
regulatory framework for	hived off products. Even	appropriate to allow need not seek registration
DTs.	though similar approach	the usage of the brand with SEBI.
	was taken for CRAs in 2022	name of the regulated
	CRAs have created	entity for the
	separate legal entity the	unregulated hived off
	branding for such hived off	entity.
	entity remains the same.	
	For eg. CARE the branding	
	of the different entity	
	remains the same.	

Table 2: Definition of "cross-default" and aggregation of debenture holders across ISINs for voting and decisions in case of shared security interests (Para 5 of board memorandum)

S.	Recommend	Recommenda	Proposal in Consultation Paper	Summary of Public	Revised	CoBoSAC
No	ation of the	tion of		Comments not in	Proposal, if	views
	Working	CoBoSAC		support of the proposal/	applicable	
	Group			Additional Suggestions		
1.	Since all the	CoBoSAC	Inclusion of definition of "cross-	Out of the total 37	Given that	CoBoSAC
	terms and	broadly agreed	default" and aggregation of	comments received in	majority of	broadly
	conditions are	with the	debenture holders across ISINs for	respect of the 3 queries	comments	agreed
	same at the	proposal.	voting and decisions in case of	sought on this agenda, 26	are in favour	with the
	ISIN level, the	However, the	shared security interests	(70%) are in agreement	of	proposal.
	reckoning of	members		with the proposal and 11	aggregating	The chair
	the event of	suggested that	1. In cases where the security interest	are in disagreement with	the votes at	advised to
	default and	the proposal be	is shared across multiple ISINs on	the proposal.	pari-passu	reach a
	the voting and	made	pari-passu basis, the decisions and		basis and to	logical
	decisions	applicable on	voting can be aggregated across all	The summary of the	make it	conclusion
	thereafter can	prospective	such ISIN-holders and, in case	comments not in favor are	applicable on	pursuant to
	continue to be	basis and	there are multiple DTs involved,	as under:	prospective	the
	done at the	choice maybe	they can coordinate amongst each	i. The proposal to	basis only	discussion
	ISIN level.	given for	other for the voting and decisions to	consolidate ISINs for	and not to	s with the
	However, in	legacy/	be taken thereof. Otherwise, since	voting on a pari-passu	allow a choice	law firms
	cases where	outstanding	all the terms and conditions are	basis would reduce the	to the	and

the security	cases to the	same at the ISIN level, the	flexibility of investors who	debenture	internally
interest is	debenture	reckoning of the event of default	have agreed to a pre	holders of	and
shared	holders to	and the voting and decisions	agreed majority	outstanding	accordingl
across	choose the	thereafter shall continue to be done	thresholds for	issuances,	y, take the
multiple	method to be	at the ISIN level.	enforcement of security in	we may	agenda
ISINs,	followed for		individual offer	accordingly	forward
decisions and	reckoning of 2	2. The above proposal shall be made	documents or DTDs. It	align the	
voting can be	default and	applicable on prospective basis	would subject the bond	proposal on	<u>Final</u>
aggregated	decisions to be	and choice shall be given in case of	holders of one ISIN to	these lines.	proposal:
across all	taken thereof.	outstanding issuances to the	decisions of bond holders		Considerin
such ISIN-	Further, the	debenture holders to choose the	of other ISINs. Further,		g the merit
holders and,	members were	method to be followed for reckoning	due to lack of inter		in the
in case there	in agreement	of default and decisions to be taken	creditor agreements as a		disagreem
are multiple	of aggregating	thereof.	norm, lenders having		ents, it is
debenture	the voting		same shared security		proposed
trustees	across all 3	3. Further with regard to aggregation	would be able to exercise		to continue
involved, they	ISINs having	across ISINs having security	their rights whilst bond		with the
can	shared security	interests on first/ second/ senior/	holders wouldn't be able		present
coordinate	interests on	subordinate/ residual basis, it is felt	to.		provisions
amongst	pari-passu	that the same may not be	ii.The proposal may lead to		of voting at
each other for	basis.	appropriate since such debenture	possible increase in		ISIN level
the voting and	However,		timeline for enforcement.		and not

decision to be	suggested that	holders do not have equal charge/	iii. The standard	define
taken thereof.	in case of	rights on the security.	definition of cross default	cross-
	presence of		in most debt documents	default
	cross default	4. The following definition of "cross-	refers to default in respect	explicitly in
	clauses, the	default" may be inserted under the	of any other financial	the
	legal	LODR Regulations:	indebtedness and not just	regulations
	implications	"'Cross default' shall mean	other debt securities. The	
	need to be	specification in a debt security that	proposed definition has a	
	tested and	default in another debt security	narrower ambit.	
	accordingly,	triggers default in the first		
	the members	mentioned debt security, and	Majority of comments are in	
	suggested to	therefore in the said ISIN."	favour of aggregating the	
	seek legal		votes at pari-passu basis.	
	opinion.	Rationale: In order to address the		
		difficulties being faced by DTs in	Further, majority have	
		obtaining requisite approval from	suggested to make it	
		debenture holders under different	applicable on prospective	
		ISINs, especially in case where there	basis only and not to allow	
		is shared security interest but the	a choice to the debenture	
		default is not triggered across ISINs.	holders of outstanding	
			issuances.	

Table 3: Insertion of provisions in DT Regulations specifying Rights of DTs exercisable to aid in performance of their fiduciary duties, obligations, roles & responsibilities and corresponding obligations on the issuer under LODR Regulations to enable timely fulfilment of duties by DTs (Para 6 of board memorandum)

S.	Recommendation of	Recomm	Proposal in Consultation Paper	Summary of	Revised	CoBoSAC
No	the Working Group	endation		Public Comments	Proposal,	views
-		of		not in support of	if	
		CoBoSA		the proposal/	applicable	
		С		Additional		
				Suggestions		
1.	Introduce a distinct	CoBoSA	Insertion of provisions in DT Regulations	Out of the total 36	No Change	CoBoSAC
	head "Rights of DTs",	C broadly	specifying Rights of DTs exercisable to aid	comments		agreed
	which shall read as	agreed	in performance of their fiduciary duties,	received in respect		with the
	under:	with the	obligations, roles & responsibilities and	of the 4 queries		proposal.
		proposal.	corresponding obligations on the issuer	sought on this		
	"Rights of the		under LODR Regulations to enable timely	agenda, 35 (97%)		<u>Final</u>
	debenture trustee		fulfilment of duties by DTs	are in agreement		proposal:
				with the proposal		No
	(1) A debenture		The proposal in respect of specifying rights of	and only 1 is in		change
	trustee may inspect		DTs, may be specified as under:	disagreement with		
	books of account,		"Rights of the DTs"	the proposal.		
	records, and registers		(1) A debenture trustee may inspect books of			
	of the issuer and the		account, records, and registers of the issuer and			

trust property to the	the trust property to the extent necessary for	
extent necessary for	discharging its obligations.	
discharging its	(2) A debenture trustee:	
obligations.	(a) may call for any information/ documents	
(2) A debenture	from the issuer with respect to the issuance.	
trustee:	(b) may call for documents from various	
(a) may call for any	intermediaries, as may be specified by the	
information/	Board from time to time.	
documents from the	(c)may call for and utilize Recovery Expense	
issuer with respect to	Fund, with the consent of the debenture	
the issuance.	holders, in the manner as specified by the	
(b) may call for	Board."	
documents from		
various	Further, the term 'promptly' may be replaced	
intermediaries, as	with 'unless otherwise specified, as soon as	
may be specified by	reasonably possible and in any case not later	
the Board from time to	than twenty-four hours from the occurrence of	
time.	the event or information' in Regulation 56(1) of	
(c)may call for and	LODR Regulations.	
utilize Recovery		
Expense Fund, with	Additionally, in respect of four provisions,	
the consent of the	corresponding timeline for compliance with the	

debenture holders, in	obligation may be mandated on the issuer by
the manner as	way of circular (placed at Annexure C) in order
specified by the	to bring clarity.
Board."	
	Rationale: In order to empower DTs to perform/
	discharge their obligations and duties efficiently
	and in a timely manner.

Table 4: Modifications to the utilization of REF (Para 7 of board memorandum)

S.	Recommendation of	Recommendati	Proposal in Consultation Paper	Summary of Public	Revised	CoBoSAC
No.	the Working Group	on of		Comments not in	Proposal,	views
		CoBoSAC		support of the	if	
				proposal/	applicable	
				Additional		
				Suggestions		
1.	1. Make REF as a fund	1. As REF is a	Modifications to the utilization of	Out of the total 45	No Change	CoBoSAC
	incurring expenses	fund created in	REF	comments received		agreed
	during the tenure of the	order to enable		in respect of the 5	Additionall	with the
	instrument rather than	the Debenture	1. Explicitly add the following to the list	queries sought on	y, Trustees	proposal.
	limiting it for the	Trustee take	of expenses to be reimbursed from	this agenda, 42	Associatio	
	purpose of incurring	prompt action for	REF:	(93%) are in	n of India	

expenses towards legal	enforcement/leg	 obtaining various consents 	agreement with the	(TAI) shall	<u>Final</u>
expenses/	al proceedings	from debenture holders,	proposal and 3 are in	be asked	proposal:
enforcement	in case of	 voting process, 	disagreement with	to devise	No
proceedings.	'default' in listed	 filing court applications, 	the proposal.	the a	change
	debt securities,	 legal fees, 		standard	
2. The list of expenses	CoBoSAC	 expenses for asset recovery 	The summary of the	format for	
to be incurred from	suggested	services	comments not in	auditor	
REF may include (but	against the	 appointment of legal 	favour are as under:	certificate.	
not limited to) obtaining	suggestion to	consultants in respect of	i. The		
various consents from	make REF for	enforcement/ legal proceedings	precondition of DTs		
debenture holders,	during the	in the event of default	spending out of their		
voting process, holding	tenure.		pockets needs		
of meetings of		2. Intimation to the debenture holders,	reconsideration. It		
debenture holders,	2. CoBoSAC	instead of obtaining prior approval,	can be financially		
filing applications, legal	agreed with the	may be considered for the list of	damaging and		
fees, appointment of	proposal except	expenses explicitly being specified as	unviable thereby		
consultants in respect	"unpaid fees/	above. Further, in case there is any	diminishing the		
of enforcement/ legal	remuneration of	other activity (other than those	effective capability		
proceedings in the	DT above three	explicitly mentioned) towards	of DTs to protect the		
event of default, unpaid	months"	enforcement/ legal proceedings	interest of debenture		
fees/ remuneration of	suggesting that	(excluding unpaid remuneration of the	holders.		
	the recovery of	DT by the issuer) for which expense			

DT above three	unpaid	needs to be incurred by DTs, approval	iii. Independent	
months, etc.	remuneration	of debenture holders (including e-	auditor's certificate	
	from REF may	voting) should be obtained before	will create additional	
3. Instead of receiving	create moral	obtaining reimbursement from the	burden on	
prior approval from the	hazard issues	REF.	Debenture Trustees	
debenture holders, an	with regard to		and may discourage	
intimation through mail/	fiduciary duties if	3. The DTs shall on a periodic basis	in utilisation of REF.	
upload on the website	the DTs towards	update the debenture holders		
proposing for	the interest of	regarding the utilization of such funds.	Further, one of the	
withdrawal from REF	the debenture		comments has	
may be given to the	holders.	4. The DT shall also submit an	suggested to devise	
debenture holders.		independent auditor's certificate to the	a standard format for	
	3. CoBoSAC	Stock Exchanges regarding the	the auditor	
4. Insertion of a	agreed with the	expense incurred, which shall be	certificate.	
provision asking Issuer	proposal.	verified by the Stock Exchanges		
to top up the REF from		before release of the amount from the		
time to time in order to	4. CoBoSAC	REF to the DT.		
maintain the thresholds	disagreed with			
as prescribed by SEBI.	the suggestion.	Rationale: In order to empower DTs		
		to perform/ discharge their obligations		
		and duties efficiently and in a timely		
		manner.		

Table 5: Standardisation of Debenture Trust Deed (DTD) (Para 8 of board memorandum)

S.	Proposal in Consultation Paper	Summary of Public Comments	SEBI views	Revised	CoBoSAC
No.		not in support of the proposal/		Proposal, if	views
		Additional Suggestions		applicable	
1.	Standardisation of Debenture Trust	The commercial intent between	Standardisation	It is	CoBoSAC
	Deed (DTD)	the parties for each of the	would lead to	proposed to	agreed
		issuances varies. Consequently,	optimisation of	amend	with the
	Proposal:	deviations are generally because	the market. In	Regulation	revised
	1. A model DTD for secured NCDs may be	of the commercial intent as	view of the same,	18(4) of NCS	proposal.
	specified that shall aid issuers in preparing	mutually agreed between the	an attempt has	Regulations	
	the DTD for all their issuances, including	parties viz. Issuer DT and the	been made to	and	<u>Final</u>
	their different contractual terms and	Investor. Further as the intent is	provide for a	Regulation	proposal:
	approaches that varies from issuance to	the standard model can be	model DTD which	14 of the DT	No
	issuance. The model DTD shall be divided	deviated thus a disclosure to that	could be used as	Regulations	change
	into the following four broad sections:	effect should be sufficient.	a foundation by	in order to	
	a. Part A – comprising the terms that could	Further, debenture holders may	the market	enable SEBI	
	be standardized across all issuances. For	can have access to the DTD for	participants for	to provide	
	example, provisions relating to meeting of	their reference and also important	the individual	the formats	
	debenture holders, general representations	clauses w.r.t the security cover	DTDs. As	for model	
	on status, capacity, compliance with laws	and events of default are already	mentioned in the	DTDs.	
	etc.	forming part of the GID and KID	proposal,	The model	
		documents. Thus mere inclusion	commercial	DTDs shall	

b. Part B – comprising the representations	of the deviations in the GID and	flexibility and	be specified
and warranties.	KID document will make the	investor	by way of
c. Part C – comprising all commercial terms	document more bulky in nature	knowledge is	circular. The
such as coupon, security, tenure, etc.	and it will not hold relevance for	being preserved	model DTD
d. Part D – comprising exceptions/	the debenture holders.	as the model DTD	specified by
deviations from Part A and Part B of model		specified may be	way of
DTD.		deviated from,	circulars
		provided that a	may be
2. The model DTD specified as above may		key summary	deviated
be deviated from, provided that a key		sheet, capturing	from,
summary sheet, capturing the deviations		the deviations	provided
along with the rationale for the same, is		along with the	that a key
provided by the issuer in the General		rationale for the	summary
Information Document (GID)/ Key		same, is provided	sheet,
Information Document (KID) or Shelf		by the issuer in	capturing
Prospectus, thereby preserving commercial		the offer	the
flexibility and investor knowledge.		document.	deviations
	The commercial intent between	The comment	along with
3. Accordingly, Regulation 18(4) of NCS	the parties for each of the	w.r.t bulkiness of	the rationale
Regulations and Regulation 14 of the DT	issuances varies. Consequently,	GID/ KID has	for the same,
Regulations may be amended to read as	deviations are generally because	merit. A pointwise	is provided
under:	of the commercial intent as	mapping of the of	by the issuer
	<u> </u>		

"Every debenture trustee shall amongst other matters, accept the trust deeds which shall contain the matters as specified in section 71 of Companies Act, 2013, Form No.SH.12 specified under the Companies (Share Capital and Debentures) Rules, 2014 and as specified by SEBI from time to time."

Rationale: While Regulation 18(4) of NCS Regulations and Regulation 14 of DT regulations specify the broader principles of DTD, it does not prescribe any standard draft of DTD to be adopted by the issuers. In view of the above, the DTDs have been observed to have very different contractual terms and approaches towards documentation that varies from issuance to issuance.

mutually agreed between the parties viz. Issuer DT and the Investor. Further as the intent is the standard model can be deviated thus a disclosure to that should sufficient. effect be Further, debenture holders may can have access to the DTD for their reference and also important clauses w.r.t the security cover and events of default are already forming part of the GID and KID documents. Thus mere inclusion of the deviations in the GID and KID document will make the document more bulky in nature and it will not hold relevance for the debenture holders.

the provisions of the model DTD with the corresponding provisions of the applicable regulations shall be done prior to the issuance of the final model DTDs.

in the
General
Information
Document
(GID)/ Key
Information
Document
(KID) or
Shelf
Prospectus.

Annexure – B

Draft Notification (NCS Regulations, LoDR Regulations and DT Regulations)

Amendment shall be notified after following the due process

Annexure – C

Draft Circular

Circular shall be issued after following the due process

Annexure – D

Draft Circular

Circular shall be issued after following the due process